

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 244/TT/2018

- Subject** : Petition for determination of transmission tariff for Asset-I: Chittorgarh-Ajmer 765 kV D/C line along with associated bays and 240 MVAR Switchable Line reactors at both end under “Green Energy Corridors: Inter State Transmission Scheme (ISTS)- Part-B” in Northern Region for 2014-19 period.
- Date of Hearing** : 19.2.2019
- Coram** : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Limited & 16 Others.
- Parties present** : Shri R.B. Sharma, Advocate, BRPL
Shri Mohit Mudgal, Advocate, BRPL
Shri S.K. Niranjana, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri S.S. Raju, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri B. Dash, PGCIL
Shri Ansul Garg, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Kashish Bhambhani, PGCIL

Record of Proceedings

The representative of the petitioner submitted that in case of the instant asset there is neither any cost over-run nor time over-run. The information sought has been furnished vide affidavit dated 15.1.2019. He further submitted that they have filed rejoinder to the replies of UPPCL and BRPL and prayed that the tariff as claimed in the petition may be granted.

2. Learned counsel for BRPL submitted that the petitioner has not submitted the TSA in terms of Regulation 3(63) of 2014 Tariff Regulations due to which it is not possible to ascertain as to who are the beneficiaries of the instant asset. Before the 32nd SCM, the



petitioner claimed that renewable capacity of 8100 MW in Rajasthan and 8300 MW in Gujarat is anticipated to come up and accordingly proposed strengthening of the existing transmission system. The petitioner has simply stated that transmission charges will be shared in terms of Regulation 43 of 2014 Tariff Regulations without identifying the beneficiaries for the renewable capacity of 8100 MW in Rajasthan and 8300 MW in Gujarat. He submitted that incomplete information has been furnished by the petitioner. The petitioner's claim for additional RoE @ 0.5% for early COD is not applicable in the instant case as additional RoE is allowed only on completion of the whole project within a specified time and in the instant case all the elements of the complete scheme as per investment approval have not been completed. He also submitted that the petitioner has not given any information about the OPGW links.

3. In response, the representative of the petitioner submitted that the Commission vide order dated 12.12.2018 in Petition No. 160/TT/2018 observed that in terms of Regulation 13 of 2010 Sharing Regulations, the CTU shall notify a model TSA and it shall be the default transmission agreement and shall mandatorily apply to all the designated ISTS customers. He further submitted that all the issues raised by BRPL have been clarified in its rejoinder.

4. The Commission directed the petitioner to submit the list of beneficiaries of the renewable generating stations who are exempted to pay the transmission charges for the instant asset and the beneficiaries who are not exempted from payment of the transmission charges and liable to pay the same. The Commission further directed to submit the following information, on affidavit by 15.3.2019 with an advance copy to the respondents:-

- (a) Reasons/justification for considering exchange rate of ₹ 77.56 per US \$ as on COD.
- (b) Statement of liability discharged in respect of the Initial Spares, if any, during the period for all the assets covered in the instant petition.
- (c) Details of System Strengthening Scheme linking it with the beneficiaries of the lines, if any.

5. The Commission directed the parties to comply with the above directions within the specified timeline and made it clear that there shall be no extension of time.

6. Subject to above, the Commission reserved order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

